

**ACTION TAKEN REPORT (ATR) OF GUJARAT POLLUTION CONTROL BOARD
IN COMPLIANCE OF HON'BLE NGT WESTERN ZONE BENCH, PUNE IN THE
MATTER OF ORIGINAL APPLICATION NO. 40 OF 2024 (WZ) WRT EARLIER
LETTER PETITION NO. 12 OF 2024 (WZ)**

(I) PREAMBLE

Hon'ble the National Green Tribunal, Western Zone Bench, At Pune Vide Original Application No. 40 OF 2024 (WZ) took cognizance of Complaint received through email dated 30.01.2024 made by the General Secretary, All India Forward Blog, A. K. Road, Fulpada, Surat, alleging that, Shri Mahadev Silk Mills Pvt. Ltd, Address: 301/303, Plot No. 5, Opp. Mahavir Dyeing, Village: Tantithaiya, Bardoli Road, Palsana, Surat, is a mill, which burns restricted wood for producing water steam for mill boiler, resulting in emission of heavy polluted black fog in the nearby area, which is dangerous to the public health and is leading to various diseases such as T.B. & Bronchitis.

Hon'ble NGT issued the following Direction as per order 19/02/2024

Relevant Para 3, is reproduced as “Prima facie, we find substance in the complaint and allegations made therein. Therefore, we deem it appropriate to call for a report from the Member Secretary, Gujarat Pollution Control Board (GPCB) with respect to the truthfulness of this complaint made to us, which shall be verified after visiting the spot by the responsible Officer of the said authority.”

(II) BASIC INFORMATION OF INDUSTRY

- M/s. Shree Mahadev Silk Mills Pvt. Ltd is a textile industry which engaged in Dyeing & Printing of Art Silk Cloth activity at Block No. 301/303, Plot No. 5, Opposite Mahavir Dyeing, Surat – Bardoli Road, Village: Tantithaiya – 394 327, Ta: Palsana, Dist: Surat.
- Unit having Consent to Operate/Consolidate Consent and Authorisation (CTO/CC&A) of the Board, which is valid up to date: 31/12/2024 for the manufacturing of “Dyeing & Printing of Art Silk Cloth” having total production quantity: 1,10,000 Meters/Day. [Copy of CTO/CC&A is annexed herewith and marked as “Annexure – A”]

(III) THE INSPECTION OF ABOVE MENTION UNIT WAS CARRIED OUT BY THE REGIONAL OFFICE, SURAT OF GUJARAT POLLUTION CONTROL BOARD WITH RESPECT TO COMPLAINT OF ALL INDIA FORWARD BLOC, SURAT AND AS PER THE INSPECTION REPORT DATED: 01/02/2024 OBSERVATION/ FACTUAL DETAILS ARE AS UNDER:

- During visit production plant is observed in operation and production of Dying & Printing of Art silk Cloth is going on. Source of water supply is own Bore wells. Generated industrial waste water is discharged in to underground effluent conveying system leading to CETP of PEPL, Kadodara for further treatment after passing through screen chamber, collection tank and oil and grease trap. Unit is member of CETP- PEPL, Kadodara with booked load quantity- 1190 KL/Day (valid up to 16-12-2025). One waste water sample is collected from final outlet of industry; details are as per data sheet. One waste water sample is collected from final outlet of industry; details are as per data sheet. Reading of the flow meter provided at final w/w outlet of the industry is noted as: Flow – 66.5 M3/hr, Totalizer – 4660695.9 M3.
- Unit has provided steam Boiler (capacity 8 TPH) and TFH (capacity 2000 U) attached with common stack. Unit has provided dual teema cyclone, bag filter followed by alkali scrubber with Boiler and MCS, bag filter followed by alkali water scrubber with TFH as APCM. During visit Boiler, TFH & provided APCMs are found in operation. Imported coal is used as a fuel through mechanized auto fuel firing system. One flue gas stack sample is collected from common stack attached with boiler and TFH; details are as per data sheet. Unit has installed CEMS for PM to the common stack attached with Boiler & TFH, reading of the CEMS is noted as: PM – 55.3 mg/Nm³. Unit has two Nos of D G sets of 380 KVA as stand by.
- During visit ETP sludge: @ 200 Kg & Discarded containers: 5 Nos are observed in storage area. @ 25 MT Imported Coal found stored in boiler area. During inspection ambient air quality is observed normal within premises as well as surrounding area.

RO Comments/Reply :Based on IR and AR, no violation has been noticed during inspection as mentioned in complaint.

[Copy of Inspection Report is annexed herewith and marked as “Annexure – B”]

ANALYSIS RESULTS OF COLLECTED SAMPLES

<u>Final outlet of industry</u>		
<u>Parameters</u>	<u>Results</u>	<u>Norms</u>
pH	8.48	6.5 to 8.5
Colour	20	100
Total Dissolved Solids (TDS)	1998	2100
Suspended Solids (SS)	164	300
Chloride	583	600
Chemical Oxygen Demand (COD)	742	1000
Biological Oxygen Demand (BOD)	215	400
****All the parameters in mg/L except pH and Colour		

<u>Common Stack attached to Steam Boiler & Thermopack through APCM</u>		
<u>Parameters</u>	<u>Results</u>	<u>Norms</u>
PM (Particulate Matter)	121 mg/NM ³	150 mg/NM ³
SO ₂	11.67 PPM	100 PPM
NO _x	5.48 PPM	50 PPM

[Copy of Analysis Reports are annexed herewith and marked as “Annexure – C”]

CONCLUSION:

Looking at the representations of the complainer and inspection report as well as collected samples analysis reports, no violation/non-compliance observed as per the content of the complainer and unit is found in compliance of CCA issued by this Board.

The Board has published Gazetted Notifications for the use of solid fuels in industrial utilities, and the fire wood was included in the list of approved fuels. The copy of Gazetted Notification published by the Board are annexed herewith and marked as “Annexure – D”.

“We regret for not submit action taken report in time”

Annexure-A



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986. This Board is empowered to Grant CC&A.

And whereas Board has received consolidated consent application letter no. 167460 dated 24-01-2020 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,
M/s. Shree Mahadev Silk Mills Pvt. Ltd.
Block No: 301/303, Plot No: 5,
Opp. Mahavir Dyeing, Surat-Bardoli Road,
Vill: Tantithaiya-394327,
Tal: Palwan, Dist: Surat.

1. Consent Order No. AWH-197099 Date of issue: 07-03-2020.
2. The consents shall be valid upto 31-12-2024 for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following items/ products:

Sr. No.	Product	Quantity
1	Dyeing & Printing of Art Silk Cloth	1,10,000 Meters/Day

Subject to specific conditions:

1. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water and you shall strictly comply with condition of NOC granted from CGWA.
2. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
3. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
4. Industry shall provide dedicated storage facility for fly ash.
5. Industry shall comply with fly ash notification 1999 as amended from time to time.
6. Unit shall upgrade APCM as per Solid Fuel Guidelines.

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M/s. Shree Mahadev Silk Mills Pvt. Ltd.(ID-21317)

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3. CONDITIONS UNDER THE WATER ACT:

- 3.1. Source of Water:- Borewell.
- 3.2. The quantity of the fresh water consumption for industrial purpose shall not exceed 1220 KL/Day.
- 3.3. The quantity of the fresh water consumption for domestic purpose shall not exceed 20 KL/Day.
- 3.4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 980 KL/Day.(Total Booked load in CETP: 1990 Chamber)
- 3.5. The quantity of domestic waste water shall not exceed 19 KL/Day.
- 3.6. Domestic effluent shall be disposed off through septic tank/soak pit system.
- 3.7. The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of M/s. Palsana Enviro Protection Ltd.(PEPL).

PARAMETERS	CETP INLET NORMS
PH	6.5 TO 8.5
Temperature	40° C
Colour (pt.co.scale) in units	100 units
Suspended Solids	300 mg/l
Oil and Grease	10 mg/l
Chlorides	600 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	1 mg/l
BOD (5 days at 20°C)	400 mg/l
COD	1000 mg/l
Total Dissolved Solids	2100 mg/l

- 3.8. The final treated effluent conforming to the above standards shall be fully conveyed into CETP of M/s. Palsana Enviro Protection Ltd.(PEPL). through underground drainage system of PEPL & in no case effluent shall be discharged in to Environment by any means.
- 3.9. In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below:-

PARAMETERS	GPCB NORMS
PH	6.5 TO 8.5
Temperature	40° C
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Total Dissolved Solids	2100 mg/l



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Phenolic Compounds	1 mg/l
Sulphides	2.0 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l
BOD (5 days at 20°C)	30 mg/l
COD	100 mg/l
Chlorides	600 mg/l
Sulphate	1000 mg/l

OR

The applicant shall stop its production activities if the effluent is not adequately treated by the CETP of PEPL to conform to the standards specified by G.P.C.B.

- 3.10. The applicant shall be responsible for conveyance of entire treated effluent to the CETP of M/s. PEPL & due care shall be taken to avoid any leakage or spillage of effluent during conveyance of treated effluent through drain.
- 3.11. Unit shall provide flow meters at inlet & outlet of ETP & maintain its record.
- 3.12. The applicant shall inform renewal/termination of CETP membership well in advance to GPCB.
- 3.13. The applicant shall be required to make storage facilities to store the primary treated effluent for at least 48 hours by providing acid proof brick lined impervious tanks/HDPE tanks.
- 3.14. The applicant shall make fixed arrangement for loading the effluent after primary treatment to the CETP. The unit shall not keep any by-pass line or system or loose or flexible pipe line for discharging effluent into the under ground drainage system of PEPL.
- 3.15. Leachate from the hazardous solid waste, if any shall also be connected into a collection tank through leachate collection facilities and shall be conveyed alongwith industrial effluent to the CETP of PEPL.
- 3.16. Magnetic flow meters shall be installed at the inlet & outlet of effluent collection tanks/ETP to measure the quantity of effluent discharging in to underground drainage system of PEPL.
- 3.17. The ENTIRE quantity of industrial effluent shall have to be conveyed by PEPL. In no circumstances the effluent either treated or untreated shall be discharged any where else.
- 3.18. Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.
- 3.19. PEPL member unit have to modify / improve performance of existing Effluent treatment facilities for efficiency & adequacy in order to comply with prescribed in let standards.
- 3.20. The applicant shall keep accurate records of quantity of production of each product, quantity of water consumption, quantity of effluent generated and consumption of electricity on day to day basis and required to submit the complied record of one month to GPCB & PEPL on or before fifth day of the succeeding month.
- 3.21. In case of shut-down of plant for more than three days for any reason, the PEPL unit member shall intimate to PEPL authority & GPCB well in advance for the better operation & management of CETP.

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M/s. Shree Mahadev Silk Mills Pvt. Ltd.(ID-21317)

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- 3.22. The authorized representative of PEPL may have right of entry at any time for the purpose of inspection and monitoring the effluent collection facilities/ETP (if required) of the applicant.
- 3.23. If the PEPL authority terminates the membership of the applicant for CETP, the PEPL member unit shall have to close down the manufacturing activities/industrial operation of the process plant immediately until the PEPL membership is resumed.
- 3.24. The applicant shall put up at the entrance a board displaying PEPL membership number & date of joining of PEPL, the name of unit, particulars of the products/ process and the name of proprietor/partners /directors of the unit and the electricity consumer number as on the record of GSECL.

4. CONDITIONS UNDER THE AIR ACT:

- 4.1. The following shall be used as a fuel in Steam Boiler TFH and D.G.Set respectively.

Sr. No.	Fuel	Quantity
1	Coal	33 MT/Day
2	Diesel	50 lit/hr

- 4.2. The applicant shall install & operate comprehensive adequate air pollution control system in order to achieve prescribed norms.
- 4.3. The flue gas emission through stack attached to Steam Boiler TFH and D.G.Set shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control System	Parameters	Permissible Limit
1	Steam Boiler (8 TPH)	40 (Common stack)	Teena Cyclone Separator, Water Scrubber & bag filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
	TFH (2000 U)		Multi Cyclone Separator, Water Scrubber & bag filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
2	D.G.Set (380 KVA×2) Stand by	11 (each)	-----	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm

- 4.4. There shall be no process emission from the manufacturing process as well as any other ancillary process.
- 4.5. Industry shall take adequate measure to control dusting due to storage, transportation & handling of Coal/Lignite & fly ash.



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- 4.6. Industry shall comply with Coal handling guideline of the Board.
4.7. Industry shall comply with fly ash notification 1999 as amended from time to time.
4.8. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the source) other than the stack/vent) shall not exceed the following levels.

PARAMETERS	PERMISSIBLE LIMIT (Microgram/m ³)	
	Annual	24 Hrs Average
Particulate Matter-10 (PM ₁₀)	60	100
Particulate Matter- 2.5 (PM _{2.5})	40	60
SO ₂	50	80
NO _x	40	80

- 4.9. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.
4.10. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

5. D.G. SETS CONDITIONS

The D.G. Set shall have acoustic enclosure and shall comply with the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.

D.G. Sets standards:-

The flue gas emission through stack attached to D.G. Sets shall conform to the following standards.

- The minimum height of stack to be provided with each of the generator set shall be $H=h + 0.2 (KVA)^{1/2}$, where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed.
- Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
- The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.
- The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- All efforts shall be made to bring down the noise level due to the D.G.Set, outside the premises, within the ambient noise requirements by proper siting and control measures.

- e) Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G.Set manufacturer.
- f) A proper routine and preventive maintenance procedure for the D.G.Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

6. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]

Form for grant of authorization for occupier or operator handling Hazardous waste

6.1 Authorization order No:- AWH-107090 date of Issue: 07-03-2020.

6.2 M/s. Shree Mahadev Silk Mills Pvt. Ltd. is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Block No: 301/303, Plot No: 3, Old Mahavir Dycker, Sarat-Bardoli Road, Vill: Tantlhalva-394327, Tal: Palana, Dist: Surat.

Sr. No.	Waste	Quantity	Schedule-I/ Category	Facility
1	Chemical Sludge from waste water treatment	0.150 MT/Year	35.3	Collection, Storage, Transportation and disposal at GPCB authorized TSDF Site.
2	Used Oil	450 Lit/year	5.1	Collection, storage, transportation and disposal by selling to Registered re-refiners.
3	Empty barrels/containers/ liners contaminated with hazardous chemicals/ wastes	550 Nos./year	33.1	Collection, storage transportation and disposal to authorized decontaminator

6.3 The authorization shall be valid up to 31-12-2024.

6.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

6.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.6.2 to the industry having valid CCA of this Board.

7. TERMS AND CONDITIONS OF AUTHORISATION

7.1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.

7.2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.



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- 7.3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
- 7.4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- 7.5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
- 7.6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"
- 7.7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- 7.8. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous and Other Waste Rules, 2016.
- 7.9. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
- 7.10. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- 7.11. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
- 7.12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
- 7.13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 7.14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.
- 7.15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
- 7.16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
- 7.17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
- 7.18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 7.19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
- 7.20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.

- 7.21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
- 7.22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

8. GENERAL CONDITIONS:

- 8.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 8.2. Applicant shall also comply with the general conditions given in annexure I.
- 8.3. Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 8.4. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 8.5. The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 8.6. The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 8.7. The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 8.8. In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
- 8.9. Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order in w.p. no. 657 of 1995 dated 14th October 2003.

9. SPECIFIC CONDITIONS:-

- 9.1. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 9.2. Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 9.3. In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.



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- 9.4. The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 9.5. Unit shall comply provisions of E-Waste Management Rules-2016.
- 9.6. The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.
- 9.7. The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding ninety days. Prior permission of the Board shall be obtained for extension of the storage period.
- 9.8. The occupier shall maintain the records of generation, sale, storage, transport, recycling, re processing and disposal of hazardous waste and make available during the inspection.
- 9.9. The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

For and on behalf of
Gujarat Pollution Control Board

(G. V. Vasavada)
Scientific Officer & I/C Unit Head, Surat

Date:-

NO: GPCB/CCA-SRT-248(3)/ID-21317/

Issued to:

M/s. Shree Mahadev Silk Mills Pvt. Ltd.
Block No: 301/303, Plot No: 5,
Opp. Mahavir Dyeing, Sarat-Bardoli Road,
Vill: Tantihtaiya-394327,
Tal: Palana, Dist: Surat.

GPCB ID-21317/2020

M/s. Shree Mahadev Silk Mills Pvt. Ltd.(ID-21317)

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Outward No: 557672, 17/03/2020

Annexure-B

Gujarat Pollution Control Board, Regional Office, Surat

Inspection Report

Name & Address of Unit	Shree Mahadev silk mill Pvt. Ltd, (GPCB ID- 21317), Block no: 301/303, Plot no: 5, Opp. Mahavir Dying, Surat – Bardoli Road, Tantithaiya, Palsana, Surat. .
Reference:	H. O. mail date: 29-01-2023 regarding, Letter complaint dated 27.01.2024 of All India Forward Block (Copy attached herewith)
Date and Time of Visit:	01/02/2024, 14:30 PM.
Visited By:	Dr. J. D. Oza (SES – Regional officer), C.C. Haida (SSA)
Contacted Person:	Punit Rathi - Director of Shree Mahadev silk mill Pvt. Ltd.
Observations: <ul style="list-style-type: none">• This unit is visited with reference to H. O. mail date: 29-01-2023 regarding, Letter complaint dated 27.01.2024 of All India Forward Block (Copy attached herewith).• Unit is having CC&A (AWH-107090) for the production of Dying & Printing of Art silk Cloth – 1, 10,000 Meter/day. This is valid up to 31-12-2024.• During visit production plant is observed in operation and production of Dying & Printing of Art silk Cloth is going on.• Source of water supply is own Bore wells. Generated industrial waste water is discharged in to underground effluent conveying system leading to CETP of PEPL, Kadodara for further treatment after passing through screen chamber, collection tank and oil and grease trap. Unit is member of CETP- PEPL, Kadodara with booked load quantity- 1190 KL/Day(valid up to 16-12-2025). One waste water sample is collected from final outlet of industry; details are as per data sheet. One waste water sample is collected from final outlet of industry; details are as per data sheet. Reading of the flow meter provided at final w/w outlet of the industry is noted as: Flow – 66.5 M3/hr, Totalizer – 4660695.9 M3.• Unit has provided steam Boiler (capacity 8 TPH) and TFH (capacity 2000 U) attached with common stack. Unit has provided dual teema cyclone, bag filter followed by alkali scrubber with Boiler and MCS, bag filter followed by alkali water scrubber with TFH as APCM. During visit Boiler, TFH & provided APCMs are found in operation. Imported coal is used as a fuel through mechanized auto fuel firing system. One flue gas stack sample is collected from common stack attached with boiler and TFH; details are as per data sheet. Unit has installed CEMS for PM to the common stack attached with Boiler & TFH, reading of the CEMS is noted as: PM – 55.3 mg/Nm³. Unit has two Nos of D G sets of 380 KVA as stand by.• During visit ETP sludge: @ 200 Kg & Discarded containers: 5 Nos are observed in storage area.• @ 25 MT Imported Coal found stored in boiler area.• During inspection ambient air quality is observed normal within premises as well assurrounding area.	

During visit @ 25 MT Imported Coal found stored in boiler area.



-sd-	-sd-
C. C. Hadia	Dr. J. D. Oza
SSA	Regional officer

Annexure - C

ANALYSIS REPORT FOR AIR

TYPE : Stack-Flue Gas

Gujarat Pollution Control Board

Surat

Plot No. 11-12/2,3

GIDC - Pandesara

Surat - 394221

Tele:(0261) 2442696

Sample ID:416894 - Analysis Completion:06/02/2024

Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / LAB

Inward : 50049

1. Name & : Shree Mahadev Silk Mills Pvt.Ltd, - 21317
2. Address of the Unit : 301/303,BLOCK NO.301/303,PLOT NO.5,,OPP.MAHAVIR DYEIND, SURAT-BARDOL VILL.TANTITHAIYA, - 394327,Taluka : Palsana, District : Surat, GIDC : Not In Gidc
3. Nature of Sample : REP-Representative/Grab , (Insp Type : ROU-Routine Visit)
4. Sample Collected By : J.D.OZA, Lab Head
5. Date & Time of Collection & Receipt : 01/02/2024, (1445 to 1515)
6. Date of Start & Completion of Analysis : 02/02/2024 & 06/02/2024
7. Sampling Point : From common stack attached to Boiler & TFH through APCM ~
8. Fuel : Imported coal
9. APCM : Boiler: TCS+B.f.+A.S., TFH: MCS+B.F.+A.S.
10. Thimble & Weight (gm) : 1/9109
11. Temperature on Collection : 30-Ambient & Volume-Absord Media : 50 ml for SO₂ & 25 ml for NO_x
12. Volume-Gas Passed : PM: 472 lit., SO₂: 58.8 lit. & NO_x : 1540 ml
13. Parameters : 3 & Oper Time(Min) : 30 minutes

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	PM-Stack	MG/NM3	IS: 11255 (Part – 1), 1985 (Reaffirmed 1999)	1 – 5000 mg/NM3	121
2	SO ₂ -Stack (PPM)	PPM	IS: 11255 (Part – 2), 1985 (Reaffirmed 2009)	5 – 500 mg/NM3	11.67
3	NO _x -Stack	PPM	IS:11255(Part-7), 2005	5 – 500 mg/NM3	5.48

Laboratory Remarks : Freeze By:445-lab_445 Dt.: 07/02/2024

J.D.OZA, Lab Head

Field Observation :



ANALYSIS REPORT FOR
WATER / WASTE WATER SAMPLE

Gujarat Pollution Control Board, Surat
Plot No. 11-12/2,3
GIDC - Pandesara
Surat - 394221
Tele:(0261) 2442696

Sample ID:416893 - Analysis Completion:12/02/2024

Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / LAB
Inward : 50033

TEST REPORT

Test Report No. : 50033

Date: 14/02/2024

1. Name of the Customer : Shree Mahadev Silk Mills Pvt.Ltd, - 21317
2. Address : 301/303,BLOCK NO.301/303,PLOT NO.5,,OPP.MAHA VIR DYEIND, SURAT-BARDOLI VILL.TANTITHAIYA,-394327, Taluka : Palsana, District : Surat, GIDC : Not In Gide
3. Nature of Sample : REP-Representative/Grab, (Insp Type : ROU-Routine Visit)
4. Sample Collected By : J.D.OZA, Lab Head
5. Quantity of Sample Received : @5 lit
6. Code No. of the Sample : 416893
7. Date & Time of Collection & Inwarding : 01/02/2024 , (1435 to 1435) & 02/02/2024
8. Date of Start & Completion of Analysis : 02/02/2024 & 12/02/2024
9. Sampling Point : From Final outlet of Industry ~
10. Flow Details (Remarks) : Yes
11. Mode of Disposal : Into CETP-PEPL through u/g pipeline
12. Ultimate Receiving Body : No generation of industrial wastewater
13. Temperature on Collection : 32 & pH Range on pH Strip :@ 7 to 8 on pH strip
14. Carboys Nos for : Barcode & Color & Appearance :Light Blue
15. Water Consumption & W.W.G (KLPD) : Ind :1220.000 , Dom :20.000 & Ind :980.000 , Dom :19.000

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	Temperature	Centigrade	IS: 3025 (Part – 9) – 1984(Reaffirmed 2006)	Ambient oC - 60 oC	32
2	pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	1 – 14 pH value As or	8.48
3	Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 23rd edi. 2017	2 - to 99 Hazen & 1-50	20
4	Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Method	10 – 200000 mg/L	1998
5	Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Method	2 – 10000 mg/L	164
6	Chloride	mg/l	Argentometric method. (4500 Cl ⁻ B APHA Standard M	1 - 50000 mg/l	583
7	Sulphate	mg/l	APHA(23rd edi) 4500 SO ₄ E	2-40mg/l	320
8	Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2(5.0- 50000 mg/l	742
9	Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B	01 – 1000 mg/l	8
10	Phenolic Compounds	mg/l	4 Amino Antipyrrene method without Chloroform Extra	0.1 – 50 mg/l	0.37
11	B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirme	05–50000 mg/l	215

Laboratory Remarks : Freeze By:445-lab_445 Dt.: 14/02/2024


J.D.OZA, Lab Head

Field Observation :

Note : 1. * - These parameters are NOT covered under the scope of NABL.

2. The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
3. Samples will be destroyed after 10 days from the date of issue of test report unless otherwise specified.
4. This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
5. The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
6. Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Gujarat Jurisdiction only.
7. Permissible Limits: as per Schedule VI of EPA Rules, 1986 as ammended by Second and Third ammendment 1993 for Effluents
8. Physicochemical and microbiological parameters, Std.Methods for Water and Waste Water- 23rd Edition by APHA.
9. Bioassay test (for toxicity) -IS:6582:Part-2:2001; Reaffirmed 2007.



सत्यमेव जयते

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Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART IV-C

Statutory Rules and Orders (Other than those published in Parts I, I-A and I-L) made by Statutory Authorities other than the Government of Gujarat including those made by the Government of India, the High Courts, the Director of Municipalities, the Commissioner of Police, the Director of Prohibition and Excise, the District Magistrates and the Election Commission, Election Tribunals, Returning Officers and other authorities under the Election Commission.

THE GUJARAT GOVERNMENT GAZETTE
EXTRAORDINARY
PUBLISHED BY AUTHORITY

THURSDAY, OCTOBER 26, 2017

PART IV-C

GUJARAT POLLUTION CONTROL BOARD
NOTIFICATION
SECTOR -10A, NEAR AIR FORCE STATION,
GANDHINAGAR.

The Gujarat Pollution Control Board in exercise of the powers conferred under clause (d) of Section (2) of the Air (Prevention and Control of Pollution) Act 1981, here by notifies the following fuels as the "APPROVED FUELS" in the state.

- (1) List of "APPROVED FUELS"
 1. Coal
 2. Lignite
 3. Furnace Oil/LDO/LSHS
 4. Motor Gasoline
 5. Diesel
 6. Liquid Petroleum Gas (LPG)
 7. Compressed Natural Gas(CNG)/LNG
 8. Kerosene
 9. Naphtha
 10. Firewood
 11. Bio-gas

12. Agro waste/bio fuel/briquettes
13. RDF, as per provisions of Solid Waste Management Rules-2016.
14. Petcoke
15. Charcoal

(2) Petcoke is hereby notified as "APPROVED FUELS "subject to the following conditions:-

- a) The Sulphur content shall not be more than 7 % in any case/circumstance.
- b) Petcoke shall be permitted in the following projects only:-
 - i. Cement manufacturing in kilns
 - ii. Thermal Power Plant/Captive Power Plant of capacity above 25 MW
(with a condition to mix lime granules in required quantity with Petcoke)
 - iii. Glass manufacturing- up to 25 % of total fuel consumption
 - iv. Refractories manufacturing

(3) For utilization of the above approved fuels, adequate APCM shall be provided by the unit.

(4) CTE/CCA/EC, as the case may be, shall have to be obtained for utilization of these fuels.

(5) The use of Petcoke shall not be permitted in Eco-Sensitive Zone.

**K.C.MISTRY,
MEMBER SECRETARY,
GUJARAT POLLUTION CONTROL BOARD
GANDHINAGAR**



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GUJARAT POLLUTION CONTROL BOARD

NOTIFICATION

Gandhinagar, 12th December, 2019.

No: GPCB/P-1/218(A)/530582: The Gujarat Pollution Control Board in exercise of the powers conferred under clause (d) of Section (2) of the Air (Prevention and Control of Pollution) Act 1981, hereby makes the following amendments in the Gujarat Government Gazette notification in Vol. LVIII on Friday October 27, 2017 and Vol. LIX, Tuesday February 6, 2018.

- (A) In the serial no. (1) of (3) list of approved fuels, "Furnace oil (FO)" is deleted for new Project/Permission.
- (B) The serial no. (2) of notification dated 27.10.2017 and serial no. (B) of notification dated 06.02.2018 shall be replaced and read as under for new Project/Permission:
- (1) Petcoke is hereby notified as "APPROVED FUEL" subject to the following conditions:-
- a) The Sulphur content shall not be more than 7% in any case/ circumstance.
- b) Petcoke shall be permitted in the following projects only:-
- i. Cement manufacturing in kilns.
- ii. Glass manufacturing- up to 25 % of total fuel consumption.
- (C) The new project in the sector mentioned above in serial number (1)(b), using Petcoke or Furnace Oil (FO) as a fuel shall not be permitted in Non-attainment cities declared by the Central Pollution Control Board, New Delhi.

N. M. TABHANI,
Member Secretary,
Gujarat Pollution Control Board,
Gandhinagar.

GOVERNMENT CENTRAL PRESS, GANDHINAGAR